

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JANUARY, 2001

Original Application No.1481 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

Niranjan Lal, son of Chhote Lal
R/o 85/17 Algin mill No.2
Staff Bungalow, Kanpur.

... Applicant

(By Adv: Shri S.P.Yadav)

Versus

1. Union of India through its Secretary of Defence Ministry, New Delhi
2. Director Defence Materials and Stores Research and Development Establishment Kanpur.

... Respondents

ORDER(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

By this application u/s 19 of the A.T.Act 1985 the applicant has prayed that a direction be given to the respondents to pass order in respect of the claim of the applicant for appointment on compassionate ground.

The facts stated in the application are that father of the applicant late Sri Chhote Lal was serving as Trade Man 'A' in the office of Director Defence Materials and Stores Research Development Establishment, Kanpur. He died on 6.6.1996 in harness. An application was made on 26.10.1996 claiming appointment on compassionate ground.

The respondents vide letter dated 9.1.1997 required mother of the applicant to supply details with regard to movable and immovable property left by Chhote Lal. It is stated that the requisite information was submitted in the shape of an affidavit on 15.1.1997 copy of which has been filed as (Annexure 3). Learned counsel has submitted that thereafter no action has been taken and the family of the

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deceased are suffering great hardship. It is also submitted that the last application was made on 18.9.2000.

Considering the facts and circumstances it appears just and proper that the respondent no.2 may be directed to decide the claim of the applicant for appointment on compassionate ground by a reasoned order within a specified time.

The application is accordingly disposed of finally with the direction to respondent no.2, Director Defence Materials and stores Research & Development Establishment, Kanpur to decide the claim of the applicant by a reasoned order within three months from the date a copy of this order is filed before him.

There will be no order as to costs.

VICE CHAIRMAN

Dated: 9.1.2001

Uv/